



D.O.No.2-5/FSSAI/T/2009

25th March, 2010

As you are aware, Government of India has enacted Food Safety and Standards Act, 2006 by bringing in various food related laws in the Country under one umbrella bringing in a paradigm shift in the approach to food safety in the country.

The Food Safety and Standards Authority of India(FSSAI) based on the assurances given to Hon'ble Supreme Court of India, has been operationalising various provisions of the FSS Act, 2006 and so far 43 Sections of the FSS Act, which deals with various provisions like creating State Food Safety Commissioners, Designated officers, Adjudicating officers, Food safety Officers, Rules & procedures for Food Safety Tribunals etc have been notified. The remaining provisions are going to be notified shortly. Hence, the food safety personnel across the Country need to equip and enrich themselves about the shift in the shortest possible time, failing which the food safety work would suffer serious setbacks and would nullify the positive changes that are purported to be brought in by the new Act (FSSA). The existing food regulatory staff is focussed on sampling and prosecution and may not be equipped to carry out the much wider range of responsibilities envisaged under the new act. Similarly the food safety regulators including State Food Safety Commissioners, Designated officers, Adjudicating officers and Food safety Officers has to acquire requisite knowledge for enforcement of the provisions of new food law. This requires dedicated national level Capacity building programme for various categories of food regulators in the States which are in the forefront of implementing Prevention of Food Adulteration (PFA) Act, 1954 and involved in granting licenses to various categories of Food Business Operators. This was discussed in detail in the First meeting of Central Advisory Committee (CAC), in which the officials/representatives from your State also participated.

In this backdrop, FSSAI has devised interim induction programmes modules to be taken up as an initial exercise to make existing food safety regulators well acquainted with wide spectrum of regulatory provisions and new concepts developed in various regulatory mechanisms under the FSS Act, 2006. These are programmes for Training of Trainers (ToT) and it is advisable that

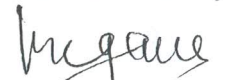
each State/UT nominates appropriate officers for these programmes. The Officials nominated need to have aptitude and flair for training others and should be made available subsequently for Training programmes within your State (and elsewhere, in case FSSAI finds them to be exceptionally suited). This will enable your State to cope up with the changed mandate of the FSS Act, 2006 and would make the migration smoother for various stakeholders in your State.

Please find enclosed proposed training schedule. As mentioned in the training schedule respective State/UT need to nominate particular number of the trainers for the training of Food safety Officers and Designated Officers.

It is therefore, requested to nominate appropriate officers for the ToT programmes and inform the details of the same **by 10th April, 2010**. The date and venue of the training programme will be informed in due course after receipt of nominations of the participants.

With regards,

Yours Sincerely



(V.N. GAUR)

